

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

(12)

ORIGINAL-APPLICATION-N0.601-OF-1997

DATE-OF-ORDER:-9th-May,-1997

BETWEEN:

T.CHENCHAIAH

.. APPLICANT

AND

- 1.. The General Manager,
South Central Raiway, Secunderabad,
2. The Dy.Chief Mechanical Engineer,
Carriage Repair Shop, Sattepally Post,
Tirupathi.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.K.SUDHAKAR REDDY

COUNSEL FOR THE RESPONDENTS: Mr.V.RAJESWARA RAO, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.K.Sudhakar Reddy, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

2. The applicant is the son of a land loser for the purpose of construction of Carriage Repair Shop at Sattipalle in Tirupati. It is stated that the land to the extent of 6.32 acres in Survey Nos.870-B/1A and 871 belonging to his father was acquired for the purpose construction of the said Carriage Repair Shop. certificate issued by the RDO, Tirupathi in regard

(15)

acquisition of the land is at Annexure-2 at Page 7 of the OA.

3. This OA is filed praying for a direction to the respondents herein to consider the applicant herein for appointment on any post in Group-D category against the land loser quota.

4. The applicant has not filed any representation to the authorities concerned so far. Hence he may, if so advised, file a representation to the concerned workshop authority and that authority on receipt of the representation shall decide the issue expeditiously in accordance with law.

5. The OA is ordered accordingly at the admission stage itself. No order as to costs.



(R. RANGARAJAN)
MEMBER (ADMN.)

DATED:- 9th May, 1997
Dictated in the open court.


D. R. (Rangarajan)

3.31.

(16)

Copy to:

1. The General Manager, South Central Railway, Secunderabad.
2. The Dy. Chief Mechanical Engineer, Carriage Repair Shop, Sattipalli Post, Tirupathi.
3. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT, Hyderabad.
4. One copy to Mr. V. Rajeswara Rao, Addl. CGSC, CAT, Hyderabad.
5. One copy to D.R. (A), CAT, Hyderabad.
6. One duplicate copy.

YLR

9/5/97

(6)

SYL 10

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COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED: 9/5/97

ORDER/JUDGEMENT

M.A./R.A./C.A. NO.

in

D.A. NO. 601/97

Admitted and Interim directions
Issued.

Allied

Disposed of with directions,

Dismissed

Dismissed as withdrawn.

Dismissed for default

Ordered/Rejected.

No order as to costs.

After hearing

YLKR

II Court.

केंद्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
HYDERABAD/DESPATER

23 JUN 1997

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HYDERABAD PRINTERS